[Shri Jagannath Rao]

Bharat working of the Aluminium CompanyLimited, New Delhi, for the year 1968-69.

(2) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comtroller and Auditor General thereon. [Placed in Laibrary See No. LT-2749/70]

NOTIFICATION UNDER INCOME TAX ACT AND OUSTOM ACT

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R.K. KHADILKAR); On behalf of Shri P.C. Sethi, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English version) under section 296 of the Income-tax Act, 1961:
 - (i) The Incom-tax (Amendment) Rules,1970, published in Notification No. S.O. 152 in Gazette of India dated the 12th January, 1970.
 - (ii) The Income-tax (Second Amendment) Rules, 1970, published in Notification No. S.O.719 in Gazette of India dated the 23rd February, 1970. [Placed in Library See No. LT-2750/70]
- (2) A copy of Notification No. S.O. 718 (Hindi and English version) published in Gazette of India dated the 23rd February, 1970 issued under section 280Y of the Income-tax Act, 1961.
- (3) A copy of Notification No. G.S.R. 228 (Hindi and English versions) published in Gazette of India dated the 14th February, 1970, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library See No. LT-2751/70]

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following meassage dated the 5th March, 1970, from President:-

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 20th February, 1970."

DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR) 1969-70

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R.K. KHADILKAR):- On behalf of Shri P.C. Sethi, I beg to present a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1969-70.

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF a CHEDULED CASTES AND SCHEDULED TRIBES

SHRI BASUMATARI (Kokrajhar)
i move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation means of the single transferable vote to the Committee on the welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri B.D. Khobaragade from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to Committee."

Mr. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do

elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri B.D. Khobaragade the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to the Committee."

The motion was adopted.

BUSINESS ADVISORY COMMITTEE FORTY-FIFTH REPORT

MINISTER THE OF PARLIA-MENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I move:

> "That this House do agree with the Forty-fifth Report, of the Business Advisory Committee presented to the House on the 5th March, 1970."

MR. SPEAKER: The quesction is:

" That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 5th March, 1970."

The motion was adopted.

12 37 hrs.

HARYANA AND PUNJAB AGRICUL-TURAL UNIVERSITIES BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to move for leave to introduce a Bill to provide for the establishment of two independent Agricultural Universities in place of the Punjab Agriculaural University constituted by the Punjab Agricultural University Act, 1961, and for

mattres cosequential on, or connected with, the establishment of those independent Agricultural Universities,

SHRI SHIVA CHANDRA JHA (Madhubani) : On a point order, Sir

MR. SPEAKER: Will you please sit down?

SHRI SHIVA CHANDRA JHA: I want to oppose it.

MR. SPEAKER: Why do you think I am going to disallow you. The procedure is that the Minister moves the motion and I have to say, the motion moved.

Motion moved:

"That the leave be granted to introduce a Bill to provide for the establishment of two independent Agricultural Universities in place of the Punjab Agricultural University constituted by the Punjab Agricultural University Act, 1961, and for matters consequential on, or connected with the estlablishment of those independent Agricultural Universities."

श्री शिव चन्द्र भा: प्वाइन्ट ग्राफ ग्राडंर सर । में इसे अपोज करता हैं । मैं इस विधेयक का विरोध इसलिए करता है कि संविधान की धारा 117 (ए) के अन्तर्गत इसमें राष्ट्रपति की ग्रनुमति चाहिए, प्रेसीडेण्ट की रेकमें**डे**शन होनी चाहिए इसको मुब करने के लिए जो इस विधे-कक में नहीं है। प्रेसीडेण्ट की रेकमेंडेशन, उन की सिफारिश इसलिए चाहिए कि इसमें कंसा-लिडेटेड फंड ग्राफ इण्डिया से खर्चा होने जा रहा है ग्रौर संविधान स्पष्ट रूप से कहता है 117 (ए) में कि उसके लिए प्रेसीबॅट की सिफा-रिश होनी चाहिए।

इसके बाद मेरा एक दूसरा व्वाइन्ट धाफ ब्रार्डर भी है लेकिन पहले मैं इसका जवाब चाहता है कि 117 (ए) में प्रेसीडेंट की रेकमें-डेशन नहीं है, इसलिए यह इन्डोडयुस नही किया जा सकता है। इसका जवाब चाहिए।

^{*}Published in Gazette of India Exraordinary, Part II, Section 2, dated 9-3-70.